

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

105. I.A. 2618/2023 I.A. 2601/2023 I.A. 1570/2023 I.A. 1089/2023  
I.A. 690/2023 I.A. 669/2023 Intervention Petition/14/2023  
Intervention Petition/9/2023 Intervention Petition/4/2023  
I.A. 3116/2022 I.A. 3113/2022 I.A. 2046/2022 I.A. 1751/2022  
I.A. 1749/2022 I.A. 1679/2022 I.A. 1425/2022  
IN  
C.P.(IB) -4108(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.09.2023**

NAME OF THE PARTIES: M/s. Cosmos Co-Op. Bank Ltd  
V/s.

M/s. Mirco Dynamics Pvt Ltd.

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Adv. Avinash R. Khanolkar, Counsel appearing for the Resolution  
Professional, Adv. R. A. Shaikh & Hasan Sayed, Counsel for the Respondent  
No. 2 in I.A. 2601/2023, Adv. Chintan B. a/w Adv. Dhruv S. Counsel  
appearing for the Corporate Debtor are present.

**I.A. 2601/2022**

The Counsel for the Respondent No.2 is present and states that he does not  
wish to file reply.

One more opportunity to Respondent No.1 to file reply within 3 weeks failing  
which their right to file reply will be closed.

List this matter on **28.11.2023** at 3.00 p.m.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)